



2026:AHC:43084

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2835 of 2026

Veasal Dev Yadav

.....Petitioner(s)

Versus

Union Of India And 5 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Parmeshwar Yadav
Counsel for Respondent(s)	:	A.S.G.I., C.S.C., Shiv Kumar Pal

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. Heard Sri Parmeshwar Yadav, learned counsel for the writ petitioner and Sri Abhishek Vishwakarma (AoR A/S 1041/2012) holding brief of Sri S.K. Pal, learned counsel for the respondent as well as Sri Sri Anup Kumar, learned Additional Chief Standing Counsel for the State.

2. The writ petitioner has preferred the present writ petition seeking following reliefs.-

"I. Issue a writ or direction in the nature of mandamus commanding the respondents to consider the joining of the petitioner on the post of Constable GD CRPF and appoint the petitioner on the post of Constable GD CRPF in pursuance of appointment letter dated 24.01.2026 issued by Respondent no.3.

II. Issue writ or direction in the nature of mandamus commanding the respondent no.4/5 to issue character certificate in favor of petitioner.

III. Issue any such other and further suitable order or direction which this Hon'ble Court may deem fit and proper under the circumstances of the case.

IV. Award the cost of petition in favour of Petitioner."

3. Today, instructions have been forwarded under the signature of DIGP, GC, CRPF, Prayagraj on 24.02.2026 according to which, the writ petitioner has been issued the character certificate and now consequential follow up action has been taken up in that regard.

4. Considering the submission so made across the bar and after perusing the

record, the writ petition stands **disposed of** requiring the respondents to accord joining to the writ petitioner within a period of two weeks.

5. Instructions filed today are taken on record and marked as Appendix 'A'.

(Vikas Budhwar,J.)

February 25, 2026

Rajesh